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Regn.No. KERBIL/2012/45073 dated 05-09-2012 with RNI Reg No.KI/TV(N)/634/2018-20

കേരള ഗസറ്റ് KERALA GAZETTE അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത് PUBLISHED BY AUTHORITY

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Thiruvananthapuram, Wednesday 2021 ഫെബ്രുവരി 17 17th February 2021 1196 കുംഭം 5 5th Kumbham 1196 1942 മാഘം 28 28th Magha 1942

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No.

GOVERNMENT OF KERALA

Law (Legislation-C) Department

NOTIFICATION

Dated, Thiruvananthapuram, 17th February, 2021 5th Kumbham, 1196

28th Magha, 1942.

No. 3811/Leg.C3/2021/Law.

The following Ordinance promulgated by the Governor of Kerala on the 17th day of February, 2021 is hereby published for general information.

By order of the Governor,

ARAVINTHA BABU P. K., Law Secretary.



ORDINANCE No. 37 OF 2021

THE KERALA COIR WORKERS' WELFARE FUND (AMENDMENT) ORDINANCE, 2021

Promulgated by the Governor of Kerala in the Seventy-second year of the Republic of India.

AN

ORDINANCE

further to amend the Kerala Coir Workers' Welfare Fund Act, 1987.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Coir Workers' Welfare Fund Act, 1987 (34 of 1987) for the purposes hereinafter appearing;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Kerala Coir Workers' Welfare Fund (Amendment) Ordinance, 2021.

(2) It shall come into force at once.

2. Act 34 of 1987 to be temporarily amended.—During the period of operation of this Ordinance, the Kerala Coir Workers' Welfare Fund Act, 1987 (34 of 1987) (hereinafter referred to as the principal Act) shall have effect subject to the amendments specified in section 3.

3. Amendment of section 4.-In the principal Act, in section 4,-

(1) in sub-section (1), for the words "five rupees", the words "twenty rupees" shall be substituted;

(2) for sub-section (3), the following sub-section shall be substituted, namely:—

"(3) The Government shall contribute to the Fund every year an amount equal to fifty per cent of the amount contributed by the coir workers and self employed persons, by way of grant, subject to a maximum of rupees ten per capita, per month.".

ARIF MOHAMMED KHAN, GOVERNOR.

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